

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW

INDEX SHEET

CAUSE TITLE O.A. 64 of 1989 (C)

Name of the parties Smt. Manju Lata

Applicant.

Versus.

Union of India Respondents.

Part A.B.C.

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Bench copy

B1 - B89

C copy

C1 - C2

checked  
M

23/6/2011

P.T.O.

Court felt that no further action is required to be taken and that the case is fit for disposal in the second room (D).

Q.F

# CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

(P)

Registration No. 64 of 1989 (2)

APPLICANT (s) Smt. Manju Lata

RESPONDENT(s) Union of India and others

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	
2. (a) Is the application in the prescribed form ?	Yes
(b) Is the application in paper book form ?	Yes
(c) Have six complete sets of the application been filed ?	No. It has been informed that the prevailing practice <sup>here</sup> is to take only 2 copies before admission. Vide order dt. 2.5.1988, (Annexure XVII) this tribunal had allowed the applicant to file appn. v/s. 19 is her representation is rejected. Her representation has been rejected vide (Ann. xx) dt. 24.11.88.
3. (a) Is the appeal in time ?	Yes.
(b) If not, by how many days it is beyond time ?	X
(c) Has sufficient cause for not making the application in time, been filed ?	X
4. Has the document of authorisation, Vakalat-nama been filed ?	Yes.
5. Is the application accompanied by B. D./Postal Order for Rs. 50/-	Yes.
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	Yes.
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Yes.
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Attested by learned Counsel.

Particulars to be ExaminedEndorsement as to result of Examination

(A2)

(c) Are the documents referred to in (a) above neatly typed in double space ? Yes .

8. Has the index of documents been filed and paging done properly ? Yes .

9. Have the chronological details of representation made and the outcome of such representations been indicated in the application ? Yes .

10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal ? No

11. Are the application/duplicate copy/spare copies signed ? Yes

12. Are extra copies of the application with Annexures filed ? Pls.

(a) Identical with the original ?

(b) Defective ?

(c) Wanting in Annexures

Nos...../Pages Nos..... ?

13. Have file size envelopes bearing full addresses, of the respondents been filed ? No

14. Are the given addresses, the registered addresses ? Yes

15. Do the names of the parties stated in the copies tally with those indicated in the application ? Yes

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? —

17. Are the facts of the case mentioned in item No. 6 of the application ? Yes

(a) Concise ?

(b) Under distinct heads ? ✓ ( under sub paragraphs )

(c) Numbered consecutively ?

(d) Typed in double space on one side of the paper ? ✓

18. Have the particulars for interim order prayed for indicated with reasons ? Para 8, but the same, in my opinion is vague.

19. Whether all the remedies have been exhausted. Yes .

M. L. Anup Singh  
 (K. K. Banerji) 13-2-89  
 Private Secretary  
 Central Administrative Tribunal  
 ALLAHABAD

OA 64/89 (L)

(1)

(1)

(B)

14.3.89

Hon. D.S. Misra, A.M.

Hon. D.K. Agarwal, J.M.

Sri R.B. Pandey for applicant is present.

On the request of the learned

counsel for the applicant, adjourned  
to 27.3.89 for argument ~~of~~ on  
the question of admission.

bt

A.M.

ht

J.M.

(2)

Hon'ble Mr. D.S. Misra, A.M.

Hon'ble Mr. D.... Agarwal, J.M.

27/3/89

Reard the learned counsel for the  
applicant. Admit. Issue notice to  
the respondents. The respondents are  
directed to file counter affidavit within  
a month. The applicant may file rejoinder,  
if any, within 2 weeks thereafter. List the case  
before the Deputy Registrar on  
on 5.5.89 for hearing the final hearing

bt  
J.M.

A.M.

(sns)

34.89

of R.

Notice issued to the opposite  
party by Regd post to N.K. Choudhury  
take notice on behalf of respondent No 1 to 4 &  
also power filed.

34

14

(2)

(4)

12.7.89

(AU)

Hon. D.K. Agrawal - from

Sri R.B. Pandey for the applicant.

Sri V.K. Chaudhry for the respondents.

Sri V.K. Chaudhry for the respondents.

No counter affidavit has been filed.

No counter affidavit has been filed.

No justification for further time.

No justification for further time.

Fixed 27.9.89 for hearing / ex parte

hearing. Meanwhile, if desired the

respondents may file counter affidavit

within 3 weeks hereof. Rejoinder, if any,

be filed within one week thereafter.

Dep  
Member (S)

(5) by

27/9/89. Hon. Justice K. Nath, V.C.  
Hon. K. Obaidullah, A.M.

The learned counsel for the applicant says that he has received a copy of the notice but it has not been filed. The counsel however files a rejoinder whose copy has been given to the learned counsel for the opposite parties. The case be listed for final hearing on 28-11-89.

OR  
As directed by the Court's order dt. 12.7.89, no reply has been filed so far.

Submitted for ex-parte hearing

L  
26/8

(6)

A.M.  
28/11.No setting. Adj. to 28.2.90.  
Both the counsel are present.R  
VC

OR  
Counter has not filed by 1/2 to 28.2.90.  
Respondent filed s. 5 order.

L  
28/11/89

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD

O.A. NO.  
724/AND/

64

1994

DATE OF DECISION

Smt. Manju Late Petitioner

Shri R.B. Pandey Advocate for the Petitioner(s)  
Versus

Union of India and ors Respondent

Shri V.K. Chaudhary Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice U.C. Srivastava, V.C.

The Hon'ble Mr. A.B. Gorthi, A.M.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether to be circulated to all other Benches ?

.....

Ghanshyam/

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, CIRCUIT BENCH, LUCKNOW.

....

Registration O.A. No. 64 of 1989(L)

Smt. Manju Lata ... Applicant  
vs.

Union of India and others .. Respondents

Hon 'ble Justice U.C. Srivastava, V.C.

Hon 'ble Mr A.B. Gorthi, A.M.

(By Hon 'ble Mr A.B. Gorthi, A.M.)

This application under section 19 of the Administrative Tribunals Act 1985, has been preferred by Smt. Manju Lata for determination of a seniority on the post of Librarian and consideration for promotion to the post of Transmission Executive with retrospective effect.

2. The applicant joined the All India Radio, Lucknow as a Librarian and has since been promoted to the post of Transmission Executive. She had earlier approached this Tribunal for the determination of her seniority vide O.A. No. 13 of 1988(L) decided by this Tribunal on 2-5-1988. The relevant portion of the judgment in O.A. No.13 of 1988(L) is reproduced below:

" The claim for seniority was rejected as early as 3-12-1981. No further representation was made so far as seniority was concerned. The question of seniority thus became final in 1981. That was long before the Tribunal was established and much more than three years prior to the constitution of the Tribunal. Only when another Librarian, who according to the applicant, was junior to ~~hem~~, was promoted she made a representation on 20-4-1985. As the seniority list had become final by an order of 3-12-1981, this Tribunal has no jurisdiction to her grievance in this regard.

:: 2 ::

2. So long as the grievance of the applicant, with reference to her seniority cannot be entertained, the claim of the applicant for promotion does not seem to have any merit. Apart from the above, the question of promotion is said to be under consideration of the competent authority upon the representation of the applicant. Nothing said herein will stand in the way of the applicant moving the Tribunal later if her representation is rejected.

3. In this view of the matter, the application is accordingly dismissed.

Sd/-  
Vice Chairman  
2nd May, 1988.

Sd/-  
Chairman  
"

3. The question of her promotion has obviously been resolved with her promotion to the post of Transmission Executive. The grievance relating to her seniority persists. On this question of seniority, this Tribunal having already pronounced the Judgment, there is, in our view, no scope for the applicant to agitate the same issue once again before us. This is a case where the principle of 'res judicata' squarely applies.

4. The application is, therefore, dismissed without any order as to costs.

*Shanbagh*  
MEMBER (A)

*hs*  
VICE CHAIRMAN

(sns)

May 10, 1991.

O.A. 64/89 (C)

(10)

(11)

1.1.90

Due to holiday Adj to 07.01.91.

ASST  
AS

88.

7.1.91

Frankl. Mr. D. K. Agarwal I/m  
Frankl. Mr. K. Chayya I/m

OR

CA has not been  
filed by the replevin.  
R.A. filed on per  
Court's order dt 27.9.90.  
S.F.O.

L  
2111 L

On the request of Mr. R. B. Pandey  
Court's date apply date is  
adjourned to 10.4.91

As. Am

Dec  
I/m

entitled  
7/1/91

10.4.91

No Siting Adj to 20.5.91

As

OR

CA/RA have  
been exchanged

≤ P. H

L  
16/5

20.5.91

Mr. Mr. Justice V.C. Seervastewa - VC  
Hon. Mr. A. B. Gorai - Am

Argument heard.

Judgement Reserved.

As

VC

Am

As

Re-dig  
Court's date  
20.5.91  
gnt 16/5/91

Case file no.  
C. 64/89 (C)  
Date of hearing  
16.1.91

Main copy

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW,<sup>4</sup>  
ADDITIONAL BENCH AT ~~LUCKNOW~~

Case No. 64 of 1989 (U)

BETWEEN

Smt. Manju Lata

...Applicant

And

Union of India and others

...Respondents

APPLICATION UNDER SEC. 19 OF THE  
ADMINISTRATIVE TRIBUNALS ACT, 1985

For use in tribunals office;

.....

Date of filing ~~As per endorsement of~~  
OR learned council on 10.3.89 but  
date of receipt by ~~13.3.89~~

by post ~~on 13.3.89~~

Registration no. 64-9-1989 (1)

*Signature*  
Signature of the Registrar,  
P.S.  
13.3.89

Copies received on behalf  
of Respondent 1 by  
R. K. Chauhan  
Counsel for  
Smt. Manju Lata

Filed today  
Date for 14/3/89  
Notice ~~for~~ ~~on~~

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH AT LUCKNOW

O.A. No. 84 of 1989 (1)

BETWEEN

Smt. Manju Lata

...Applicant

and

Union of India & others

...Respondents

I N D E X

.....

1. Memo of appeal

2. Annexure No. 1  
Copy of extract of seniority list dated 1.7.1981 31 to 31

3. Annexure No. 2  
Copy of application/representation dated 23.9.1981. 32 to 32

4. Annexure No. 3  
Copy of response dated 14th Oct. 1981 33 to 33

5. Annexure No. 4  
Copy of representation dt. 17.10.81 34 to 35

6. Annexure No. 5  
Copy of appointment order of respondent No. 5 dated 22.6.1986 36 to 36

7. Annexure No. 6  
Copy of order dated 15.12.1968 to respondent no. 5 to look after the work of Librarian adhocly. 37 to 37

8. Annexure No. 7  
Copy of reply dated 20th Oct. 1981. 38 to 38

9. Annexure No. 8  
Copy of reply dated 22.10.1981 39 to 40

10. Annexure No. 9  
Copy of reply dated 10.11.1981 41 to 41

11. Annexure No. 10  
Copy of representation dt. 28.11.81 42 to 42

12. Annexure No. 11  
Copy of reply dated 3.12.81 43 to 43

13. Annexure No. 12  
Copy of representation/appeal dt. 20.4.85 44 to 45

*M.L.*

(PLC)

.....

14. Annexure No. 13  
Copy of direction issued by respondent 46 to 46  
no. 3 dated 13.8.1986.

15. Annexure No. 14  
Copy of promotion order of respondent 47 to 47  
no. 7 dated 25.3.86 issued by  
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16. Annexure No. 15  
Copy of promotion order of 177 Transmission  
Executives for the post of Programme Execu-  
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17. Annexure No. 16  
Copy of reminder dt. 18.9.1987 54 to 57

18. Annexure No. 17  
Copy of order dated 2.5.1988 passed by  
this Hon'ble tribunal in O.A. No. 13/1988 58 to 60

19. Annexure No. 18  
Copy of reminder dt. 11.9.1988 61 to 62

20. Annexure No. 19  
Copy of promotion order of the petitioner  
on the post of Transmission Executive 63 to 63  
dt. 5.9.1988.

21. Annexure No. 20  
Copy of rejection order of pending appeal  
dated 24.11.1988 64 to 64

22. Bank Draft No. ~~821833~~ 821833  
for Rs 50/- dt. 10/3/89

23. Vakaltnama 65-

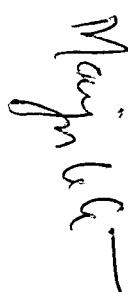
.....

Place: Lucknow

Dated: 10/3/89  
Raju/-

Through,

  
(R.B. Pandey)  
Advocate,  
Counsel for the applicant,  
618-Jawahar Bhawan, Lucknow.

  
Raju

(P.W)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH LUCKNOW

O.A. No. 64 of 1989 (L)

District: Lucknow

BETWEEN

Smt. Manju Lata,  
Aged about 37 years,  
W/O Sri B.D. Tewari,  
R/O A-1119/1, Indira Nagar,  
Lucknow.

... Applicant

AND

1. Union of India through Secretary to Govt,  
Ministry of Information and Broadcasting,  
Central Secretariat, New Delhi.
2. Director General,  
All India Radio,  
Akash Vani Bhawan,  
Parliamentary Street,  
New Delhi.
3. Station Director,  
All India Radio,  
18-Vidhan Sabha Marg,  
Lucknow.
4. Station Director,  
Door Darshan Kendra,  
24-Ashok Marg Chauraha,  
Lucknow.
5. Sri H.C. Banwal,  
Programme Executive,  
All India Radio,  
Almora (U.P.),
6. Sri Naresh Kumar,  
Transmission Executive,  
C/O Director General,  
All India Radio,  
Akash Vani Bhawan,  
Parliamentary Street,  
New Delhi.
7. Km. Suman Saxena,  
Floor Manager,  
Door Darshan Kendra,  
24-Ashok Marg Chauraha,  
Lucknow.

... Respondents

Manju Lata

Acknowledged  
Suman

PHZ

(2)

APPLICATION UNDER SECTION 19 OF THE  
ADMINISTRATIVE TRIBUNALS ACT, 1985.

DETAILS OF APPLICATION:-

1- PARTICULARS OF THE APPLICANT:-

(i) Name of the applicant:- Smt. Manju Lata

(ii) Name of Husband:- Sri B.D. Tewari

(iii) Designation and office  
in which employed:- Transmission Executive  
All India Radio  
Lucknow.

(iv) Office Address:- 18-Vidhan Sabha Marg.  
Lucknow.

(v) Address for service  
of all notices:- All India Radio,  
18-Vidhan Sabha Marg,  
Lucknow.

2- PARTICULARS OF THE RESPONDENTS:-

(i) Name/designation of the respondents:-

(a) Secretary, Govt. of India, Ministry of  
Information and Broadcasting.

(b) Director General, All India Radio.

(c) Station Director, All India Radio.

(d) Station Director, Doordarshan Kendra,  
Lucknow.

(e) Sri H.C. Sanwal, Programme Executive

(f) Sri Naresh Kumar, Transmission Executive

(g) Km. Suman Saxena, Floor Manager,  
Doordarshan Kendra, Lucknow.

(ii) Office Address of the respondents:- As above

(iii) Address for service of all notices:- As above.

Manju Lata

Akash

Manju Lata

453

**3- PARTICULAR OF THE ORDER AGAINST WHICH APPLICATION IS MADE:-**

The application on behalf of the applicant is being preferred in nature of direction for determination of seniority on the post of Librarian and consideration of promotion with retrospective effect on the post of Transmission Executive. The matter is related with service condition of the applicant as her representation for the same has been rejected by Opposite Party No. 2 and communicated vide order dated 24.11.1988 by Opposite Party No. 3 (Annex-20).

**4- Jurisdiction of the Tribunal:-**

The applicant further declares that being a central Govt. employee and serving under the Station Director, All India Radio Lucknow which is within the jurisdiction of this Hon'ble tribunal.

Manjula  
Anand  
Sinha

**5- LIMITATION:-**

The applicant further declares that the application is within limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985 vide rejection order dated 24.11.1988 (Annexure No. 20).

**6- FACTS OF THE CASE:-**

The facts of the case are given below:-

(1) That the applicant possesses the degree

(4)

of B.Sc. and B.L.Sc. was initially appointed as Librarian under respondent no. 3 against a clear and substantive vacancy in the year 1974 and she joined on 16.10.1974.

(ii) That on 1.7.81 the respondent no. 3 prepared a combined seniority list of Programme Secretaries/Studio-Executives/Librarians and Senior Librarians working in the offices of Door Darshan Kendras and All India Radio in U.P. Though this seniority list was not circulated and the applicant any how came to know in the month of September, 1981 that her name has been placed at Sl. No. 8 by showing all the details which is distributed.

iii. That it would further pertinent to mention that respondent no. 6&7 have been placed at sl. no. 4&5 respectively in the afo resaid seniority list prepared on 1.7.1981 who are much junior than the applicant meaning thereby that seniority list was wrongly prepared.

iv. That it is further stated that the respondent no. 6 was appointed on the post of Librarian on 2.6.1975 where as the respondent no. 7 also in similar situation was appointed on same post on 25.11.1975 and both the respondents i.e. 6&7 were regularised from the date of their initial joining, while in the case of the applicant the date of regularisation was made w.e.f. 29.10.76 in discriminatory treatment. A photostat copy of the extract of Seniority list dated 1.7.81 is annexed

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Ans  
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(AIS)

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herewith as ANNEXURE No.1 to this application.

v. That as already narrated in the above paragraph of the application after the knowledge the applicant made a representation to respondent no. 3 after showing all the details and factual position, The applicant further made a request by virtue of her application/representation dated 23.9.1981 that her seniority shall be determined from the date of joining in view of the length of service and also regularisation be made from the date when the applicant on dated 16.10.74 had submitted her joining report and continuously worked on the post in question. A photostat copy of the application/representation dated 23.9.1981 is annexed herewith as ANNEXURE No.2 to this application.

vi. That in view of the application made by applicant dated 23.9.1981 the then Administrative Officer on behalf of respondent no. 3 on dated 14th October, 1981 made a response to applicant in which the reason has been assigned that "no benefit of adhoc services for the purposes of seniority is granted, Her appointment on regular basis w.e.f. 29.10.1976 was made when the regular librarian Sri H.C. Sanwal (Respondent no.5) working as Transmission Executive on adhoc basis was regularised as Transmission Executive w.e.f. 29.10.1976. She could not therefore, be appointed on regular basis prior to 29.10.1976". By virtue of above, said response made by respondent no.3.

*Magni  
fling*

*J.M.*

(6)

It is crystal clear that the matter of the applicant has not been considered according to legal requirement in determination of seniority. A copy of the response dated 14th October, 1981 given by the then Administrative Officer, on behalf of respondent no. 3 is annexed herewith as ANNEXURE No.3 to this application.

vii. That after receiving the reply dated 14th October, 1981 the applicant further preferred her application dated 17.10.1981 after narrating legal and factual position. The applicant further stated that the appointment of Sri H.C. Sanwal was not made on the post of Librarian. The said Mr. Sanwal was not even having necessary qualification of Librarian hence by his promotion as alleged by Respondent no. 3 the post of applicant could not be affected adversely. The applicant was initially appointed against a clear and substantive vacancy on the post of Librarian after having all the necessary qualification for the post. Hence the reply made by respondent no. 3 vide Annexure No. 3 having no legal sanctity. A photostat copy of the representation dated 17.10.1981 is also annexed herewith as ANNEXURE No.4 to this application.

Manjula  
Aurangzeb

(7)

viii. That it is also necessary to make it clear, pertaining to appointment of Sri H.C. Sanwal (Respondent no. 5) that said Sri Sanwal as stated was initially appointed on the post of Studio-Executive vide an order dated 22.7.1966 under respondent no. 3. Subsequently vide an order dated 15.12.1969 said Sri H.C. Sanwal was ordered to look after the work of librarian on adhoc basis in different cadre. Thus the status of Sri Sanwal cannot be treated for the post of a regular librarian, and the applicant's seniority cannot be bifurcated or damaged in view of the stand taken by the respondent no. 3. A photostate copy of the appointment order dated 22.7.1966 pertaining to Sri H.C. Sanwal, (Respondent no. 5) showing the status in the department, and further order dated 15.12.1969 by which said Sri Sanwal was ordered to look after the work of Librarian adhocly is annexed herewith as ANNEXURE No. 5&6 to this application.

ix. That the respondent no. 3 on dated 20th October, 1981 gave a reply over the representation of the applicant dated 17.10.1981 It is surprising that inspite to decide the matter on merit the said authority under prejudice intention threatened to applicant restrained her legal right that she should not raise unnecessary quarries. In this regard it is further stated that the repeated request

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(8)

of the applicant for determination of Her seniority keeping her self on correct place in seniority list has not been considered under malafide and prejudice intention in discriminatory treatment also in arbitrary manner. A photo stat copy of the reply dated 20th October, 1981 is annexed herewith as ANNEXURE No. 7 to this application.

x- That in view of the reply dated 20th October, 1981 it has been alleged by respondent as regular employee against the post fallen vacant under Station Director, All India Radio Kanpur and respondent no. 4 respectively. This reply of respondent no. 3 is quite wrong while in fact the entire seniority in question is within the control of respondent no. 3 being Head of the offices of the State Capital Stations. The Station Director, All India Radio Kanpur and Station Director Doordarshan Kendra, Lucknow both are enter linked under the control and command of respondent no. 3 being the Head of the State Capital Station. Thus the contention of respondent no. 3 is not just and proper in determining the seniority and regularisation of the applicant on the post of Librarian from the date of joining as prayed repeatedly.

*Aliya  
Lata*

P14

xi. That the applicant after receiving the reply dated October 20, 1981 further invited the kind attention of respondent no. 3 by making her application dated 22.10.1981. In this application the applicant specifically narrated that the respondent no. 3 being head of the offices of the State Capital Station, are maintaining the combined seniority as such her seniority matter may be decided by said respondent no. 3 within his jurisdiction. A photostat copy of the reply dated 22.10.1981 preferred by respondent no. 3 is also annexed herewith as ANNEXURE No. 8 to this application.

xi. That the matter of the applicant has neither been decided according to law nor her prayer has been considered by respondent no. 3 under malafide and prejudice intention. The applicant as already stated made numberless requests to redress her grievance, ultimately the respondent no. 3 again on 10.11.1981 gave a negative reply and rejected the prayer of the applicant. It is also very pertinent to mention that the respondent no. 3 in the reply dated 10.11.1981 informing the applicant that her matter has been reviewed. The applicant has no knowledge regarding this aspect that in which circumstances the matter of seniority has been reviewed and the said respondent no. 3

M. M. A.

Anand  
Date

(R2)

also gave a nonspeaking negative reply which is not sustainable in the eyes of law. A photostat copy of the reply dated 10.11.1981 is also annexed herewith as ANNEXURE No. 9 to this application.

xiii. That as already stated in aforesaid paragraph of this application that the respondent no. 3 became highly prejudice with the applicant and her representations have not been decided according to law and natural justice. The seniority of the applicant has also not been determined correctly in the combined seniority list dated 28.1.1981. The applicant further in due hope made a request by her application to respondent no. 3 making detail facts and reiterated her previous grievance what ever not redressed by the authorities inspite of making numberless requests. A photostat copy of the representation dated 28.11.1981 is also annexed herewith as ANNEXURE No. 10 to this application.

xiv. That the request dated 28.11.1981 was preferred by the applicant to respondent no.3 at that time this office was holding by one Sri Ammek Hanfi. The said Mr. Hanfi on dated 30th November, 1981 after seeing the application of applicant used unparliamentary language very loudly and publicly which resulted

Mangal  
Pls see  
Smtw

(P2)

that on 1.12.1981 in surprising manner an explanation was also called from the applicant and the letter of explanation was issued by Assistant Station Director on behalf of Respondent no. 3.

xv. That the applicant submitted her reply against the explanation on dated 1.12.1981 and alleged the factual position regarding malafide intention to said Mr. Hanfi but the reply of explanation furnished by the applicant has not been considered and ultimately a warning dated 28.1.1982 was issued against the applicant. It is further stated that prior to warning dated 28.1.1982 the said respondent no. 3 has rejected the application dated 28.11.1981 under malafide intention by giving negative reply in view of a non speaking order. A photostat copy of the reply dated 3rd December 1981 is also annexed herewith as ANNEXURE No. 11 to this application.

xvi. That the main grievance of the applicant to determine her seniority according to length of service has not been decided or considered inspite of making many representation, ultimately the then respondent no. 3 under malafide intention, several time threatened to the applicant also awarded warning in a fabricated manner in which he himself was complainant and wrongly acted as judge being

Manjula  
Suresh  
Suresh

(12)

witness of the case in arbitrary manner after misusing his power.

xvii. That it would not out of place to mention that the respondent no. 3 vide an order dated 3rd December, 1981 (Annexure-11) fully restricted to the applicant not to move further on the point of her seniority. This act of the then respondent no. 3 was deliberate denial of law, in violation of natural justice against rightful claim of incumbent. Such type of arbitrariness further proves the malafide intention of Mr. Hanfi who was holding the post of Station Director at that time. In regards the ban over right of the applicant it is also stated that the matter of seniority is a matter relating to recurring cause of action and an incumbent has a legal right to determine his/her seniority by way of making legal approach at any time and in this respect the continuous representation has been made time to time.

xviii. That the applicant repeatedly threatened by then the respondent no. 3 which also resulted the cause of warning and she was much busy for knocking the doors and exhausting the remedy by way of making approach to higher authorities. The main grievance of the applicant is determination of her seniority on actual place in seniority list of librarian.

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xix, That in regards the seniority list it is necessary to narrate specifically that none of the seniority list has been circulated by the respondent no. 3 and the applicant was in due hope that her seniority shall be fixed in correct way, many times she made verbal approaches to the authorities for circulation of correct seniority list but none took any response and the grievance of the applicant has not been redressed after much lapse of time, ultimately in the year 1985 the applicant made an approach to the higher authority against the order of Opposite Party No. 3 for redressing her grievance pertaining to correct seniority according to length of service rendered on the post of liberarian without any single day break.

xx. That as already stated in aforesaid paragraph of this application, the applicant vide her application dated 20.4.1985 invited the kind attention of respondent no. 2 through proper channel. Under this application the humble applicant further made the same request to Annoosite Party No. 2 and after reiterating her previous request for obtaining the correct seniority at serial no. 4 in gradation list (Annexure No. 1). The photostat copy of the representation/application dated 20.4.1985 is also annexed herewith as ANNEXURE No. 12 to this application.

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xxi. That by virtue of length of meritorious services the applicant has been promoted on the post of Senior Librarian in pay scale of Rs 380-640 (now revised) and the applicant had submitted her joining report on 22th September, 1986 on the said promoted post.

xxii. That the response of the representation/application dated 20.4.1985 for determination of her seniority was pending before respondent no. 2. Ultimately the applicant came to know that Opposite Party No. 6&7 have been promoted further in discriminatory treatment on the post of Transmission Executive and Floor Manager respectively. These posts are superior than the post of Senior Librarian having the pay scale of Rs 425-750 (old).

xxiii. That the discriminatory treatment of the authorities is hereby proved up to this extent mainly that the applicant has been promoted on the post of Senior Librarian having pay scale of Rs 380-640 (old) whereas in similar situation the junior persons have been promoted on the post of Transmission Executive and Floor Manager having pay scale of Rs 425-750 (old). Thus it is crystal clear that in case of the applicant the authorities acted under arbitrary and also with prejudice intention what ever

Answer  
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decided is not just and proper and also violating the mandatory provision of Art. 14 and 16 of the Constitution of India. The act of Opposite Party No. 3 promoting to juniors (Opposite Party No. 627) to also illegal where as the representation of the applicant dated 20.4.1985 was pending to Opposite Party No. 2. Thus none of the promotion could be made on the basis of disputed seniority list.

xxiv. That in view of the length of service respondent no. 6 has been appointed in similar situation after the applicant, and it has come to the knowledge of the applicant that the said respondent no. 6 has been promoted on the post of Transmission Executive. His promotion order may kindly be summoned for perusal before this Hon'ble Tribunal. So far as the concerned of promotion on the post of Foor Manager Pertaining to respondent no. 7 the said respondent no. 3 vide his order dated 13th August, 1986 issued her promotion order directing to respondent no. 4 to make it complied. A photostat copy of the direction issued by respondent no. 3 dated 13th August, 1986 by which the promotion of respondent no. 7 has been made for the post of Foor Manager is also annexed herewith as ANNEXURE No. 13 to this application.

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xxv. That the respondent no. 4 in compliance of the order dated 13th August, 1986 issued by respondent no. 3, issued a promotion order to respondent no. 7 for the post of Floor Manager in the alleged pay scale of Rs 425-750 (old) which is also discriminatory after ignoring the rightful claim of the applicant. The said respondent no. 4 after making the compliance of the order of respondent no. 3, promoted the respondent no. 7 and also informed to the respondent no. 3. A photostat copy of the promotion order issued by respondent no. 4 to respondent no. 7 dated 25th August, 1986 is also annexed herewith as ANNEXURE No. 14 to this application.

xxvi. That by virtue of promotion order which was released in favour of the respondent no. 7 by respondent no. 3&4 as a controller being the Head of the State Capital Station acted accordingly. Thus it is crystal clear that the services of applicant and respondent no. 6&7 are in similar situation within the control of said respondent no. 3.

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xxvii. That the applicant/dated 20.4.1985 made an application for determination of seniority before the respondent no. 2 was pending without any decision or disposal. Ultimately applicant came to know that a bunch of cases of transmission executive working in All India Radio and Doordarshan Kendras have been decided

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by Hon'ble Central Administrative Tribunal of its Jabalpur Bench vide case no. TA/104 of 1986. In the said case the Transmission - Executive working in All India Radio and Doordarshan Kendras preferred their cases for obtaining entire seniority and promotion according to length of their services. The Hon'ble Bench of Central Administrative Tribunal, Jabalpur decided the matter in favour of the alleged applicants and adhoc services rendered by the Transmission Executives have been credited. The alleged Transmission Executive have got their respective seniority according to length -- of their services. The Hon'ble bench of Central Tribunal, Jabalpur also directed to the authorities to consider their promotions from the date of their entitlement.

xxviii. That in view of the decision as already alleged by Hon'ble Central Administrative Tribunal, Jabalpur Bench, vide an order dated 28th August, 1987 the respondent no. 2 has issued the promotion order to 117 Transmission Executives for the post of Programme Executives. The promotion order in view of the judgment given by the Hon'ble tribunal were made with retrospective effect i.e. from 18.4.1983. It would not out of place to mention for the kind notice of this Hon'ble

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Tribunal that the respondent no. 6 namely Sri H.C. Sanwal has also been promoted on the post of Programme Executive by giving the benefit of his adhoc services rendered on the post of Transmission Executive. Thus the observation made by the respondent no. 3 in view of Annexure No. 3 of this application does not stand and sustainable in the eyes of law against the applicant. A photostat copy of the order dated 28th August, 1987 issued by respondent no. 2 making promotion of 117 transmission Executives for the post of Programme Executive is also annexed herewith as ANNEXURE No. 15 to this application.

xxix. That the applicant by aggrieving the promotion of Juniors i.e. respondent no. 6&7 preferred her reminder datee 18.9.1987 and invited the kind attention of respondent no. 2 without request that her matter of seniority be decided in view of pending representation dated 20.4.1985. A photostat copy of the reminder dated 18.9.1987 is also annexedherewith as ANNEXURE No. 16 to this application.

xxx. That the applicant in her detail reminder dated 18.9.1987 (Annexure No. 16) specifically disclosed all the legal and factual position by narrating the promotion of respondent

Respectfully  
Suresh  
Jain

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no. 6&7 and the baseless observations made by respondent no. 3 dated 14th October, 1981 (Annexure No. 3) also explained by narrating the legal position in view of decision already taken by Hon'ble Central Administrative Tribunal of its Jabalpur Bench in case no. TA/104 of 1986. but the said respondent no. 2 took no response and the matter of inter-se-seniority of the applicant was pending. While she is legally entitled to obtain her seniority from the date of joining on the serial no. 4 in the seniority list dated 1.7.1881.

xxxi. That the instant case of the applicant for which this application is being preferred before this Hon'ble tribunal is that the applicant has been deprived deliberately for her seniority according to length of service and the authorities also time to time made wrong decisions which resulted that the applicant has been ignored for her rightful claim of promotion in line. The repeated request, representation preferred by the applicant has not been considered by the respondent no. 2&3. Ultimately in discriminatory treatment also in similar situation the promotion of respondent no. 6&7 have been made for the post of Transmission Executive and Floor Manager respectively. The legal position also have been made clear by virtue of decisions given by Hon'ble Administrative Tribunal of its Jabalpur Bench in similar situation and 117 Transmission

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Executives have been promoted on the post of Programme Executive with retrospective effect i.e. 18.4.1983 by adding their adhoc services for the purposes of seniority. The applicant's case also stands on the same footing and she is entitled for her seniority prior to respondent no. 6&7 along with promotion and other service benefits.

xxxii. That the matter of seniority and promotion has been decided time to time by Hon'ble Supreme Court of India and this Hon'ble Tribunal also in which the incumbents have provided the benefit of all services whatever they rendered adhockly. Thus in these guidelines the applicant is also entitled for her seniority from the date of joining by adding the entire length of service i.e. from 16.10.1974. and consequently she is further entitled for promotion prior than the promotion of respondent no. 6&7 who are too juniors than to applicant in the service, with retrospective effect.

xxxiii. That the humble applicant after aggrieving about her seniority matter preferred an application to the Hon'ble Central Administrative Tribunal of its circuit bench Lucknow which was registered as O.A. No 13 of 1983 (L). This Hon'ble court was pleased and rejected the matter of seniority by treating the matter as time barred. While the

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representation of the petitioner was pending for decision before Opposite Party No. 2 as said in the application preferred already. The said pending representation of the applicant now therefore had been rejected by Opposite Party No. 2 on dated 4.11.1988 which was communicated to applicant by Opposite Party No. 3 on dated 24.11.1988. A photostat copy of order dated 2.5.1988 passed by this Hon'ble court rejecting the O.A. No. 13 of 1988 (L) is filed herewith as Annexure No. 17 to this application.

xxxiv. That the humble applicant on the basis of order of this Hon'ble tribunal dated 2.5.88 further made a reminder to Opposite Party No. 2 making request that her representation dt. 20.4.85 may be decided. The photostat copy of the reminder dated 11.88.1988 is annexed herewith as ANNEXURE No. 18 to this application.

xxxv. That while the question of applicant's seniority was pending before Opposite Party No. 2 ultimately the Opposite Party No. 3 vide his order dated 5.9.1988 promoted to applicant on the post of Transmission Executive on revised pay scale of Rs 1400-2600. It is further stated that the applicant has submitted his joining report on promoted post on dated 7.9.1988 under protest subject to decision of Seniority Matter pending before Opposite Party No. 2. A photostat copy of promotion order dated 5.9.1988 is filed herewith as ANNEXURE No. 19 to this application.

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xxxvi. That the pending representation/appeal of the applicant has been rejected by Opposite Party No. 2 vide his order dated 4.11.1988 which was communicated to the petitioner by Opposite Party No. 3 vide his letter dated 24.11.1988. It is also stated that the said Opposite Party No. 2 did not consider the matter of seniority according to law and is now of non speaking order the pending matter of the applicant has been rejected. It has clearly stated by Opposite Party No. 2 and 3 that the continuous adhoc services rendered by the applicant can not be taken in account of her seniority. This view of the authorities is wholly bad and illegal against the Principle of natural justice and violating many decisions of Hon'ble Supreme Court and Hon'ble tribunal. A photostat copy of the Impugned Order of rejection of pending appeal/representation is also filed herewith as ANNEXURE No. 20 to this application.

#### 7- RELIEF SOUGHT:-

In view of the facts mentioned in paras above, the applicant prays for the following reliefs; -

This Hon'ble tribunal may be pleased to grant the following reliefs;

(A) To quash the impugned order dated 3.12.1981 (Annexure No. 11) and dated 24.11.1988 (Annexure No. 20) by declaring its null and void.

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(B) To determine the seniority of the applicant on the post of Librarian w.e.f. her date of joining i.e. 16.10.74 and applicant's be placed on sl. no. 4 in the said seniority list dated 1.7.81 (Annexure No.1) with subsequent benefits of service along with her promotion on the post of Transmission Executive with the retrospective effect prior than the Opposite Parties 6&7 in the interest of justice, on the basis of following amongst other grounds;

(i) Because the applicant is entitled to get her seniority with effect from 16.10.74 when she joined on the post of Librarian according to length of service.

(ii) Because the applicant is entitled to place her name in the combined seniority list on serial no. 4 above than the respondents no. 6&7.

(iii) Because in all respect the applicant is senior than respondent no. 6 & 7 due to reason that the applicant had submitted her joining report on 16.10.1974 where as the respondent no. 6&7 joined initially in the department on 2.6.1975 and 25.11.1975 respectively in similar cadre.

(iv) Because the genuine request of the

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applicant has not been considered by respondent no. 3 inspite of repeated request.

(v) Because the reason assigned by Respondent no. 3 in Annexure No. 3 is not tenable in the eyes of law.

(vi) Because the applicant through her repeated requests clarified the legal and factual position which has not been considered by the respondent no. 3 in determining the correct seniority according to length of service.

(vii) Because the respondent no. 3&4 always acted in discriminatory treatment after ignoring the applicant which is violative of Art. 14 and 16 of the Constitution of India.

(viii) Because the determining the seniority of the applicant every service rule, principle of natural justice utterly violated by respondent no. 2 & 3.

(ix) Because the matter of the applicant has been decided in negative sence i.e. not a speaking order hence not applicable in the eyes of law.

(x) Because the pending re-presentation of the applicant dated 20.4.1985 (Annexure No. 12)

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before respondent no. 2 has also illegally decided by a non speaking order (Annexure No. 20).

(xi) Because the respondent no. 2, 3&4 in colourable exercise of power acted in discriminatory treatment and in arbitrary manner promoting the respondent no. 6 & 7 and ignoring the applicant which is bad in law.

(xii) Because in similar situation too juniors ( i.e. respondent no. 6 & 7 ) have been promoted on upper post and also in upper pay scale prior than applicant which is bad and discriminatory in violation of Art. 14 of the Constitution of India.

(xiii) Because the work and conduct of the applicant always rendered meritorious services have not been considered by respondent no. 2 & 3 in determination of seniority.

(xiv) Because in similar situation the matter of Transmission Executive have been decided by Hon'ble Central Administrative Tribunal of its Jabalpur bench vide case no. TA 104/1986 and even adhoc services have been credited in favour of the applicant in alleged matter. The entire matter of applicant subject to this case is also on same footing but none of the authorities have considered her case inspite of repeated request and rejected the same in illegal manner.

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(xv) Because the respondent no. 5 with retrospective effect has further been promoted on the post of Programme Executive after providing benefit of his adhoc services rendered in the department. The applicant's case is also based on similar footing. Thus she is entitled for all benefits of promotion under respondents no. 2 & 3 with retrospective effect after deciding the seniority matter in law.

(xvi) Because the respondent no. 3 time to time when promotion of applicant was due, acted under malafide and prejudice intention and the applicant's benefit of promotion and seniority has been denied deliberately against law, for which she was entitled with retrospective effect w.e.f. the date of juniors have been promoted.

(xvii) Because the applicant repeatedly invited the kind attention of respondent no. 2 after reiterating her grievance but not decided her case according to law.

(xviii) Because in view of the decision given by Hon'ble Central Administrative Tribunal of its Jabalpur Bench in case no. TA014 of 1986 the respondent no. 5 as provided the benefit of her adhoc services what ever he had rendered

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on the post of Transmission Executive adhocy. Thus the contention of respondent no. 283 vide (Annexure No. 28) is not tenable and the applicant cannot be suffered adversely for that views. As such the applicant has a legal right for promotion and determination of her seniority w.e.f. the date of joining i.e. 16.10.1974.

(xix) Because the matter of seniority and promotion has been decided in many important cases by Hon'ble Supreme Court and Hon'ble High Courts and the same guide line has been laid down that the incumbent is entitled to get seniority on the basis of length of service. Thus the applicant deserves to be allowed as prayed.

(xx) Because the matter of seniority and promotion have its recurring cause of action.

(xxi) Because the applicant has been denied deliberately for obtaining her inter-se-seniority according to date of joining which is illegal. bad in law as there is no single day break in applicant's services throughout hence her adhoc service is liable to be included for the same.

(xxii) Because the pending representation /appeal has been decided by Opposite Party No. 2 and rejected the same in view of the non speaking order dated 24.11.1988(Annex. 20).

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8. INT'LIM ORDER IF PRAY'D FOR:-

Pending final decision on the application, the applicant only seeks the decision of seniority on merit but to none.

9. DETAILS OF REMEDIES EXHAUSTED:-

That the applicant declares that she has availed all the remedies available to him under the relevant service rule, etc.

(1) First representation dated 23.9.81 before respondent no. 3 & 4 about determination of her seniority from the date of joining in which negative reply has been made by respondent no. 3&4 on dated 14th October, 1981 (Annexure-2&3)

(2) Second representation dated 17th October, 1981 for same relief has been relied by respondent no. 3 in view of non speaking order vide order dated 20th October, 1981 (Annexures 4 & 7).

(3) 3rd representation dated 22.10.1981 for same cause has been replied by respondent no. 3 (Annexure No.8&9).

(4) 4th representation dated 22.11.1981 after narrating full legal and factual position has been replied by respondent no. 3 in same manner and restricted to applicant not to move further under

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W.C.T. malafide vide order dated 3rd  
December, 1981 (Annexure No. 10&11).

(5) 5th Representation in nature of appeal to higher authorities i.e. respondent no. 2 dated 20.4.1985 has been preferred by the applicant again after reiterating factual and legal position.

(6) Last reminder dated 18.9.1987, 11.8.88 to respondent no. 2 after reiterating legal and factual position when it has come to the knowledge that the respondents 6&7 have been promoted which has been decided and rejected vide order dated 24.11.1988 (Annexure No. 20) by non speaking order.

Hence the alternate remedy has been exhausted by applicant and then to prefer this application before this Hon'ble tribunal.

10- MATTER IS NOT PENDING WITH ANY OTHER COURT ETC.

The applicant declares that the matter regarding the relief sought in the application is not pending before any other court of law or has been rejected by any court of law or proper authority.

11- DETAILS OF INDEX:-

The index in duplicate with details of documents be relied upon as enclosed;

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12- LIST OF ENCLOSURES:-

Memo of application along with annexures

Postal order of Rs 50/- no.  
dated.

13- PARTICULARS OF POSTAL ORDER:-

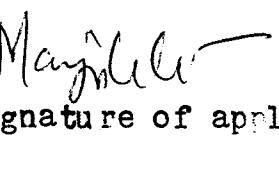
Postal order No. ~~DD~~ 827833 for Rs50/-  
dated 10/3/89

VERIFICATION

I, Manju Lata aged about 37 years  
W/O B.D.Tewari, working as Transmission Executive  
All India Radio, Vidhan Sabha Marg, Lucknow resident  
of A/1119/1, Indira Nagar Colony do hereby verify  
that the contents of paras 1 to 13 of this application  
are true to my personal knowledge and belief, and  
that I have no suppressed any material facts.

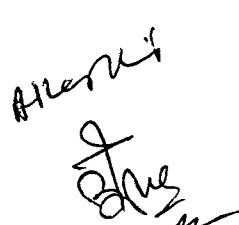
Place: Lucknow

Dated: 10/3/89

  
Signature of applicant

THROUGH

  
(R.B.Pandey)  
Advocate,  
Counsel for the applicant  
618-Jawahar Bhawan, Lucknow.

  
Anil Kumar

बांगालत श्रीमान

Amriton Central Adamhing  
Tribunal. Al. अहौढ़या

वाप्ती (मुद्रित)  
मुद्रित (मुदालेह)

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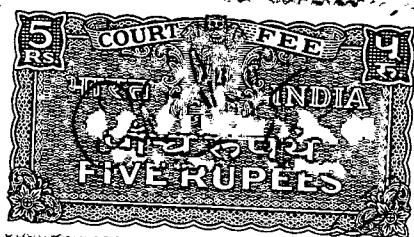
Sri. Majilal

65

University of India Letters  
बनाम

नं० मुद्रमा

सन पेशी की ता०



ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

R. B. Pandey, वकील

महोदय  
एडवोकेट

for

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगंबरी जारी करावें और रूपया बसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रूपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रूपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर Majilal

साक्षी (गवाह)

17/3/09

साक्षी (गवाह)

दिनांक

महीना

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Seuphi  
R. B. Pandey Son.

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH AT LUCKNOW

O.A. Registration No. .... of 1989(L) 

ANNEXU

ANNEXURE NO. . . . . ✓

ପାତ୍ରବିଦ୍ୟା ପାତ୍ରବିଦ୍ୟା

PROBLEMS IN THE USE OF ALL DATA IN TAD. DATA IS A LOSS

qualifications

பெண்டை விவரம்	பெண் பெண்டை	பெண் பெண்டை
1. ஸ்ரீ ராமசுக்ரூ பிரதி 12.500 H. M. Goldsmith Reliance	பெண்டை (பெண்)	பெண்

Dr. S. R. K. Tripathi, D.Litt.,  
Diploma Library Officer  
Lecturer  
B.R.A. (200) Library  
183 Bally Luib, Laxmipur  
District: Durg  
State: Jharkhand  
Pin Code: 813001  
Phone: 06522-222222

१०. दस दिनों के लिए लगभग २५०० रुपये।

1. B. Library Books	2.00	20.00	20.00
2. Non-Fiction Books	10.00	10.00	10.00

10. Sri Raja Rani, Dated 1907  
11. (1907) 1907  
12. 1907

12. Sri Jayachandra. No. 400  
D. 1907 1908

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
 CIRCUIT BENCH AT LUCKNOW  
 O.A. Registration No. ..... of 1989(L)  
 Smt. Manju Lata Vs Union of India and others.

ANNEXURE NO. ....

(X3)

32

मेरा मैं

केन्द्र निकाय

आकाशवाणी, लखनऊ

विषय : सम्मिलित वरीयता सूची में सुधार के सम्बन्ध में  
 महोस्य,

मुझे विश्वात सूत्रों से ज्ञात हुआ है कि उम्प० में आकाशवाणी तथा  
 दूरदर्शन केन्द्रों में कार्यरत "प्रोग्राम लेक्ट्रोज", "ट्रूडियो-स्क्रीन्स्पृष्टिव", लाइब्रेरियन  
 तथा सीनियर लाइब्रेरियन्स की एक सम्मिलित वरीयता सूची तैयार की गयी है।

आकाशवाणी लखनऊ हारा दिनांक 1-7-81 को तैयार की गयी इस  
 वरीयता सूची में मेरा नाम क्रम संख्या 8 पर है, जो कि आपत्ति जनक है।

इस सम्बन्ध में मुझे यह कहा है कि मैंने इस विष्याग में दिनांक 16-10-74  
 को अपना योगदान दिया था। जबकि श्री नरेश कुमार लाइब्रेरियन आकाशवाणी  
 कानपुर जो कि सूची में क्रम सं० 4 पर है तथा कु० सुमन सक्सेना लाइब्रेरियन दूरदर्शन  
 केन्द्र लखनऊ जो कि सूची में क्रम सं० 5 पर है, ने अपने योगदान मुहसें काफी समय बाद  
 इस विष्याग में क्रमांक 2-6-75 तथा 25-11-75 को दिये हैं। इस सूची  
 को देखते हुए उपरोक्त दोनों लोग जो कि इस विष्याग में मुहसें जुनियर हैं लेकिन  
 उन्हें मुहसें वरीयता है दो गयी हैं जो कि व्याय संगत नहीं हैं।

अतः श्रीमान जी कृपात्ति करके मुझे यह अवगत कराने कार्यक्रम को कि किन  
 विषोंडा परिस्थितियों में तथा किन नियमों द्वारा सुधार 16-10-74 की ज्वाइनिंग  
 पर 29-10-76 से ऐग्युलर किया गया है। जबकि श्री नरेश कुमार तथा कु० सुमन  
 सक्सेना को उनकी योगदान तिथि क्रमांक 2-6-75 तथा 25-11-75 से ही ऐग्युलर कर  
 दिया गया है।

अतः आपसे प्रार्थना है कि वरीयता -सूची में सुधार करके मेरा नाम  
 वरीयता सूची के क्रमांक 4 पर किया जाए तथा मुझे दिनांक 29-10-76 के बजाय  
 मेरी योगदान तिथि 16-10-74 से ही ऐग्युलर किया गया।

तात्पर्यवाद।

प्रार्थना

मंजु लता

श्रीमती मंजु लता

लाइब्रेरियन  
 आकाशवाणी, लखनऊ

दिनांक : 23.9.81.

Alleged TIC

Signature

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. ..... of 1989(L)  
Smt. Manju Lata Vs Union of India and others. ANNEXURE NO. 11

AMU

33

Government of India  
All India Radio : Lucknow  
\*\*\*\*\*

No. LKO-9(4)/81-S(Prog.)

Dated the 16 OCT 1981

MEMORANDUM

Reference her application dated 23-9-81 regarding her placement in the Combined Seniority list of Programme Secretaries, Studio Executives and Librarian (Jr. & Sr.) in the offices of All India Radio in U.P. State as on 1-7-81, Smt. Manju Lata, Librarian is hereby informed that her appointment as Librarian on regular basis was made w.e.f. 29-10-76 where as the regular appointment of Shri Waresh Kumar, Librarian, AIR, Kanpur and Km. Suman Lata Saxena, Librarian, Doordarshan Kendra, Lucknow as referred to by her in the representation is from 2-6-75 and 25-11-75 respectively. No benefit of adhoc appointment for the purpose of seniority is granted. Her appointment on regular basis w.e.f. 29-10-76 was made when the regular Librarian Shri H.C. Sanwal working as Transmission Executive on adhoc basis was regularised as Transmission Executive w.e.f. 29-10-76. She could not therefore be appointment on regular basis prior to 29-10-76.

Manju Lata

(L.C. Parwani)  
Administrative Officer  
for Station Director

Smt. Manju Lata,  
Librarian,  
All India Radio,  
Lucknow

Alleged TC

J. Sree  
Asr

त्रिष्ठा ३०

ଭେଦ୍ୟ ମିଳାଇ,  
ଆଶାପାଦୀ  
ଲାଭାନ୍ତର ।

महोदय,

ਲਿੰਗਕਾਬਦ ਹਤ ਪ੍ਰਤਾਪ ਹੈ ਜਿ ਆਪਨੇ ਅਥਵੇ ਪੜ੍ਹ ਤੱਥਾ-ਲਾਲਾਂ-੨/4/8  
 ਅਤੇ [ਪੁਰੀ ਗੁਰਾਵ] ਵਿਚਾਰ ੧੬ ਵਾਹਿਗੁਰੂ, ੧੦੮। ਹੈ ਹਾਲਾਂ ਕੇਵੀ ਨੇਵਾਂਗੈਂ ਹੈ ੨੯-੧੦-੭੮  
 ਹੈ ਪ੍ਰਵਾਨੀ ਲਿੰਗਕਿਤ ਵ ਛੋ ਪਾਂਧੇ ਤਾ ਲਹ ਕਾਚ ਭਾਰਣ, ਪੀ ਰਖੀ ੧੦੧੦ ਤੱਥਾਲ ਲੋ  
 ਮਾਡੀਗੁਰਿਦਿਵ ਹੈ ਰਹ ਕਹ ਦਿੰਗਕਿਤ ਵੀਨਾ ਪਲਾਹਾ ਹੈ।

ਉਹ ਸਾਡਾਤਾਂ ਮੈਂ ਨਿਖੇਲਾਂ ਰਹਨਾ ਹੈ ਤਿ ਸੂਝੇ ਕਿਹਾਂਤਾਂ ਸੁਵੱਖੋਂ ਤੇ ਬਾਤ ਹੁਣਾ ਹੈ ਤਿ ਹੀ ਦਾਤ ਜੀਂ ਲੁਕਾਵਾਂ ਹੀ ਕਿਸੂਹਿਤੇ ਭੂਮ ਵਾਂ ਤੇ ਧਾਰਾਕਿਸ ਮੈਂ ਲਿਪਿਲ ਤੇ ਪਹਿ ਪਹ ਹੁੰਡ ਹੀ, ਅ ਤਿ ਲਾਫੋਲਿਧਨ ਹੈ ਪਹ ਪਹ।

ਲਾਹੌਰੀਖਿਲ ਹੈ ਪਦ ਪਰ ਧੈਖਾਈਓਂ ਹੈ ਘੱਗਰ ਕੇਂਤੁ ਲ੍ਵੁਨਤਸ ਭੀਹਿਾਲ  
 ਧੀਖਾਈਵਾ ਹੈ ਕਿਥਸੋਂ ਧੀਖਾਵ ਕੇ ਰਹਿੰਦੇ ਹਨ। ਕੁਪਹਾ ਮੁਲੇ ਧਹ ਸੁਚਿਤ ਲਰਖੇ ਲੀ ਕੁਪਾ  
 ਹੈ ਪਿ ਦਸਾ ੧ ਵੀ ਲਈ ੧੦ ਲੰਖਾਲ ਪੇ ਲਾਹੌਰੀਖਿਲ ਹੈ ਪਦ ਪਰ ਕਿਉਪਿਤ ਤੇ  
 ਪੂਰ੍ਵ। ਲਾਹੌਰੀਖਿਲ ਹੈ ਏਥ ਕੇਂਤੁ ਕਿਖਾਂਹਿਤ ਭੀਹਿਾਲ ਧੀਖਾਈਵਾਈ ਪੂਰੀ ਲਰ ਨੀ ਥੀ।  
 ਧਾਹਿ ਛੁੱਂ। ਜੀ ਵੀ ਲਈ ੧੦ ਲੰਖਾਲ ਮੈਂ ਛਿਤ ਬਈ ਤਖਾ ਛੀਵ ਤੀ ਲੰਖਾ ਤੇ  
 ਪੁਲਾਲੀਸ ਕਿਲਾਵ ਕੇ ਪਰਿਕਾਰ ਤਜੀਣੀ ਹੀ ਥੀ।

यदि पी स्य० ती० तत्पात्र लाइसेंसियन हे पद पर नियुक्त है ते पूर्व० विधानसभा द्वारा योग्यतार्थ बही० रखाते है, तो उनका लाइसेंसियन हे पद पर नियुक्ति पूर्णत्वा द्वितीय समाप्त पूर्ण है। इस प्रकार ते उनकी लेवार्ड० ता खेती लेवार्ड० हे विधायित होने पर कोई प्रकार बही० पड़ता

ਬੈਂ ਹਾਸ਼ਮੀ ਯਹ ਥੀ ਪਾਲ ਦਿਲਾਕਾ ਚਾਹੀਤੀ ਹੈ ਤਿ ਖੇਡੇ ਕਿਧੂਲਿਆ  
ਏ ਕੈ ਰਹੀ ਏਹੀ ਲੀਂ ਵਾਲੀ ਲਾਹਿਆ ਜਾਂਦਾ ਥਾ ਤਿੰਦਾ ਖੇਡੀ ਕਿਧੂਲਿਆ ਹੀ ਰਹੀ ਸੀ।  
ਤਕਤਕ ਹੈ ਪ੍ਰਥਮ ਰਹੀ ਜਾ ਰਹੀ ਹੈ ਪ੍ਰਥਮ ਅਕਿਲ ਖੇਡੀ ਤੇਪਾਸੀਂ ਪਾਰ ਤੁਕੀ  
ਕੇਵਾਂ ਥਾ ਪ੍ਰਥਮ ਬਣੇਗਾ।

सर्वथा पढ़ों पर नियुक्ति तब्दियाँ नियरों उ अनुतार मुहे कोई की मुश्वरा पीछे नहीं दी गयी और व ही भैति तेवा भै लक्ष्मी छाँडित हुई है। दिनांक २२ अक्टूबर, १९८०७ ने सुने सब आंदें दिया गया उ कि मुहे लाहौरेटियन के तथाह पद पर दिनांक २१-१०-७६ ते ग्राम्य नियुक्त जिया जा रहा है। दिनांक २१-१०-७६ मे पृष्ठाब्दी सब आंदें मुहे लाहौरा ताडे तीन वर्ष उपरान्त यों दिया गया, इतनी लक्ष्मी अधिक तक हस आंदें को

35

वीषमीय राज्ये मे पीछे रवत्य र्या था ।

हमें गतिरित्यादी हालत्रियदे मे तथाहूं सद शाश्रावणा  
गानपुर ई दिनांक 2-10-75 ऊ तथा तुरत्यावि छन्द० लठान्क ई दिनांक  
25-11-75 ऊ थे पर्ये उन सदौ पर एडी मुखे वरीयता तथां वडीं दी गयी ।  
जबाहू ई छित्याव ई दिनांक 16-10-75 मे वार्यरत्य थी । और भी तुरत्यावि  
त्यान्क मे ग्रन्त पद पर तथानान्काण्डा देतु शावेदन पत्र ली दिया था ।

अब श्रीमान जी मे लाहर अनुरोध मे लि उपरोक्त तथां पर  
पत्तीर्णा पूर्वी विधाव छर्हे खेती त्यावां ऊ त्यावाल छर्हे हुए भेरी  
देवारे खेती श्रीमान गिरि दिनांक 16-10-75 मे विवित उरवे ऊ कृपा करें ।  
तथा ऊ वाय मुखे सठ तप्ताव हे अन्दर वार्यत्विठ तथां मे अवगत उराते हुए  
वरीयता मुखी ऊ सठ प्रति ली देने ऊ कृपा करें ।

लाहर ।

श्रमदीया  
मेरुलता

श्रीमती भंजु लता  
लाहौरियन  
शाश्रावणी: लठान्क

दिनांक: 17-10-76

a.c.

Allred  
T/C

J. Me

Received a copy  
and  
17/10  
P.A. To S.D.

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW

O.A. Registration No. .... of 1989(L) *V*

Smt. Manju Lata Vs Union of India and others.

ANNEXURE NO.....

86

No. Iko. 1 (S) 66-0

Dated 22.7.66

'MEMO'

Sri H.C. Samal S/o. Sri C.D. Samal is hereby appointed as Studio Executive at A.I.R. Iko U.C.F. 11.7.66 (P.N.) until further orders in a temporary capacity as an initial pay scale Rs. 130/- plus allowances admissible under rules in the scale of Rs.130-5-160-EB-200-EB-8-256-EB-10-300.

Sd/- ILLEGIBLE  
STATION DIRECTOR

Approved  
1/c  
Bhagat

Manju Lata

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW RUS  
O.A. Registration No. .... of 1989(L)  
Smt. Manju Lata Vs Union of India and others. ANNEXURE NO. VI

(3)

VI

No. Lkm 1(5)/69-S

Dated 15.12.69

OFFICE ORDER

Sri H.C. Samal, Stox at this station is hereby appointed to officiate as librarian on an adhoc basis at A.I.R., Lucknow with effect from 10.12.69 until further order.

The above appointment has been made only on ad-hoc basis and does not confer any right or privilege on Sri Samal for appointment to the post of Librarian on a regular basis.

Sd/ Illogible  
( D.K. Sen Gupta )  
Station Director.

Ansari TIC

J. S. Gupt  
Ansari

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. .... of 1989(L) *left*  
Smt. Manju Lata Vs Union of India and others. *VII*  
ANNEXURE NO....

38

Government of India  
All India Radio : Lucknow  
\*\*\*\*\*

No. LKO-9(4)/81-S(Prog.)

Dated the

20 OCT 1981

MEMORANDUM

Reference her application dated 17-10-81 Smt. Manju Lata, Librarian at this Station is hereby informed that her representation has been duly considered and it has not been found possible to regularise her services as Librarian prior to 29-10-76.

Smt. Manju Lata, Librarian is also advised that she should not raise un-necessary querries which are not related to her case. It was for the Administration to see whether Sri H.C. Sanwal possessed the requisite qualifications of Librarian before he was appointed as Librarian. She is further informed that Heads of the Offices of All India Radio are the appointing authority in case of Librarian and no reference is needed for any of the office to refer the recruitment case of Librarian to the State Capital Station. Thus the question of her considering on regular basis either at All India Radio, Kanpur or at Doordarshan Kendra, Lucknow does not arise.

*Received on 21-10-81.*

*Alfaabee*  
(A.A.Wanfee)  
Station Director

Smt. Manju Lata,  
Librarian,  
All India Radio,  
Lucknow

*Alfaabee* *PLC*  
*JMN*

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. .... of 1989(L)

Smt. Manju Lata Vs Union of India and others. ANNEXURE NO.....

80

The Station Director,  
All India Radio,  
Lucknow.

39  
ASO

Sis,

I am thankful for your Memorandum No. LIO-9(4)/81 S(Prog.) dated 20th Oct., 1981, wherein it has been stated that my case of appointment can not be regularised as Librarian with o.f. 16.10.73 i.o. My actual date of appointment in the department.

Before I venture to submit my humble submission I wish to say that I reserve my right to appeal in the case at any later stage and this would not in any way be prejudicial to my claim as such.

That in between the lines it seems that I have been censured or rather threatened for questioning the actions of the administration. I my humbly submit that as a benefited employee of the department and as a citizen of the liberal country, I have every right to bring to or to point out the irregularities which are not as per statuas, rules & procedure of the department. On the other hand I feel that the department or the Government of India should welcome if any case of vitiated action on Mototism, is brought to their knowledge.

I am sure that you will permit me to submit that the statuas, rules and established laws & procedures are very much there and the administration is obliged to follow them.

*M. Lata*  
You have very kindly further informed me that, heads of the Offices of All India Radio are the appointing authorities in case of Librarian and no reference is needed for any of the office to refer the recruitment case of Librarian to the State Capital Stations. Thus the question of not considering on regular basis either at All India Radio, Kanpur or at Doordarshan Kendra, Lucknow does not arises. In this connection I am to state that, if heads of offices of All India Radio are independent appointing authorities in the case of Librarian and no reference is needed for any of the office to refer the recruitment case of Librarian to the State Capital Station, the natural corollary of this standing procedure should be that each Head of Offices of All India Radio should maintain their own senior list of Librarians and the state capital stations should not maintain a combined seniority list of the Librarians appointed by the heads of the offices other than that of All India Radio Lucknow.

*Albifit  
1/2  
Lata*  
The full and categorical position of the case has been explained to you and again in my representation yet I have been deprived of the justice. In this connection it is to submit that I have never been favoured to supply the seniority list of the cadre of Librarians. Had this been done at the appropriate time, the position would have not be so as it is so. I can not be allowed to sustain any less in the service if I am not given full opportunity to explain my case as it has been allowed under Article 311 of the Constitution of India "the Supreme Law of the Land". Here it may also be intimated that adopting the indiscriminatory action among the employees of the similar cadre of the Librarian is in contravention to Article, 14 & 15 of the Constitution of India. The cases are not lacking where such actions have been

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RST

turned down by the courts and I too will have in option  
left for no but to take shelter of the law to redress  
my grievances, if not listened by you.

Hoping that my this representation/ lust with  
your favourable consideration and after rendering justice  
to me, my name shall be figured against Sl. No. 4 for  
which kindness I shall be highly obliged.

A time of acknowledgement for this communication  
is solicited.

Yours faithfully,

Manjool'e  
( MANJU LATA )

LIBRARIAN, A.I.R.  
LUCKNOW.

Dated : 22/10/81.

copy received  
Suman  
22/10/81

Alredy T/C  
Suman



IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW

O.A. Registration No. .... of 1989(L)

Smt. Manju Lata Vs Union of India and others.

ANNEXURE NO....

RE2

W

Government of India  
All India Radio : Lucknow  
0000

No. LIO-9(4)/81-S (Prog.)

Dated the 10th November, 1981

MEMORANDUM

Reference her application dated 22-10-81, Smt. Manju Lata, Librarian at this Station is hereby informed that her case of appointment as Librarian on regular basis has been reviewed in the light of her observations and it has been found that the action taken by this office is in order and no rectification or error has been noticed.

*Abbas*  
(A.A.Wanfcs)  
Station Director

Smt. Manju Lata,  
Librarian,  
All India Radio,  
Lucknow

*Abbas SIC*  
*Done*

*Manju Lata*

To  
The Station Director,  
All India Radio,  
Lucknow.

12

An

X  
AS

Sir,  
In continuation of my representation dated the 22nd October, 1981, I venture to give below for clarification and consideration.

1. According to the instructions, the cadre of Programme Secretaries and Studio Executives is no longer in existence. It is a dying cadre with effect from some time in 1973 and no more appointments are to be made. These persons are considered as Clerk Grade-I for which there is a separate line of promotion to the post of Head Clerk/Accountant etc. Thus a separate list of seniority is to be prepared of Studio Executives, if at all working anywhere in All India Radio. Hence, the list prepared at AIR Lucknow on 1.7.81, is not correct as this should not have contained the studio Executives. If at all this list is prepared at Lucknow as per instructions of the Directorate, a copy of such instructions may please be given to me for my record and future reference.

2. As far as I know there is a separate line of promotion from Jr. Librarian to Sr. Librarians from the scale of 330-560/380-640, to 425-750. Accordingly a separate list of librarians at the Zonal list is to be prepared and the same is required to be circulated for authentication the correctness of the particulars incorporated in this list.

3. One thing is not understandable as to how the services of two studio Executives have been regularised w.e.f. 29.10.76, when the cadre of studio Executive does not exist in AIR and the posts of studio Executives have not been sanctioned or revived/continued by the competent authority. This is an omission of the part of this station. Pointing out this glaring blunder on the part of Administration is however regretted.

4. Shri H.C. Samal does not possess the qualifications prescribed for the Librarian. He was perhaps asked to look-after the work of Library in the absence of a regular Librarian. The scale of Star and Librarian is an identical scale, hence the then S.D. might have appointed him as Librarian, though it was irregular.

5. Thus Sh. Samal is to be treated only Star for which post he might be having the like and regularisation of his services as Star w.e.f. 29.10.76 as per your version does not and should not have affected the cadre of Librarian. Consequently the librarian i.e. myself should have been appointed on regular basis w.e.f. the date of my appointment i.e. 16.10.74 instead of 29.10.76.

6. I would like to mention here one thing that Mr. Mirza Dayani was appointed as CG-II on ad-hoc basis some time in 1970 and her services were regularised in 1974 w.e.f. some other date. But Sh.L.C.D. Partani, A.G. somehow issued the orders regularising her services w.e.f. the date of her initial appointment, hence why an anomaly or deviation of procedure in my case.

I shall be highly grateful for looking into the matter and regularising my services, w.e.f. 16.10.74 and issuing a revised Seniority list of librarians only placing me above the librarians appointed during 1975. You may kindly take action as deemed necessary in the case of Star by reverting them by changing their names as CG-I instead of Star.

DATED: 28-11-81

Yours faithfully,  
14/11/1981  
(Smt. Manju Lata)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
Smt. Manju Lata Vs Union of India and others.  
S.O. A. Registration No. of 1989(L)  
ANNEXURE NO. 1

Received  
28/11/81

43  
(R.S.)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. .... of 1989(L)  
Smt. Manju Lata Vs Union of India and others. ANNEXURE NO... XI....

Government of India  
All India Radio, Lucknow  
#00000

No. LIO-9(4)/1989(L)

Dated the 2nd December, 1991

### MEMORANDUM

Upon the representation dated 20-11-81, Pt. Manju Lata,  
etc. etc. is hereby informed that her case for the fixation of transfer  
has been carefully examined and it has not been found possible to accede  
to her request. This is caused to inform from previous correspondence  
in this form as the relevant point raised by her has been examined  
appropriately.

Yashwant  
(A.O.P.C.O.)  
Clerk, Secretary

No. LIO-9(4),  
All India Radio,  
Lucknow

Altered TLC  
Smt.

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. ..... of 1989(L)  
Smt. Manju Lata Vs Union of India and others. ANNEXURE NO. XII  
11

ମେଲା ମୁ

અધ્યાત્માનિકલાય

ग्रन्थालय

卷之三

ਭਾਵ 8- ਪੇਂਡੂ ਟਿੱਕੇ, ਗਾਪਾ ਯਾਪੀ, ਨਾਨਾ, ਤਾਤਾ ਪ੍ਰਦੇਸ਼  
ਭਾਵ 8- ਦਾਖਲੀ ਵਿਦੇਸ਼ ਦੀ ਬੁਲੋਂਗ ਵੀ

શ્રી ગાલે પ્રાણિનાણું ગારાલ્વાપી નાણણું તરફાર પ્રદાન  
શ્રી નાનુદોરાય દી બદ્ધ જા હિન્દુ 16-10-1976 મે રાર્યાત હું ।

बाला राम्भार यित्तु ति शाम छुष न्म० ५ एर बार्याला पक्का उ तथा कुमारी  
छुष तल्लोदा पाठ्यारियन तुर्कर्नि ठेठ्ठ नर्क्का ता शाम डला तुणी थे छम० ६

प्राप्तिकारी, यस विषय पर वर्ष 1981 में ही एक नियम स्वीकृत  
प्राप्तिकारी परिवर्तन को भी लम्बा वयस पर लगाया गया जिसे लिये  
अकालीन यह यस परिवर्तन को लगाया गया था । यहां में एक नियम स्वीकृत  
प्राप्तिकारी परिवर्तन का वर्णन किया जाएगा ।

REB

श्रीमान जी, वर्ष 1981 में केन्द्र निदेश लखनऊ द्वारा इस विषय में श्री गांधी धार्यवाही के लिये मन छर दिये जाने सर्व गृह्य किन्हीं अपरिहार्य वार्ताओं क्षमा में इस विषय को जाप तष नहीं प्रस्तुत कर तषी थे परन्तु अब हम आवेदन पत्र लो आपको सेवा में इस विश्वात के साथ प्रेरित कर रहो हैं जि श्रीमान जी बत्तु त्रिपति का गम्भीरता पूर्वक अनुरोधन करने के उपरान्त मेरे प्रति स्थाय करने लो कृपा करेंगे तथा वरीयता सुनी में मेरा नाम उचित स्थान पर दर्शनि हेतु केन्द्र निदेश महोदय आकाशवाणी लखनऊ को आवश्यक आदेश देने की कृपा करेंगे।

ताहर।

दिनांक : 20-4-85

भवदीया,

जि. जूल ता।  
मंसु लता।

संन्धर : -

नाइट्रोरियन

याणाश्वाणी, लखनऊ उत्तर प्रदेश।

वर्ष 1981 में केन्द्र निदेश  
आकाशवाणी, लखनऊ सर्व मेरे  
प्रीय हुस पत्राचार हे मुख्य-मुख्य  
वत्रों लो कोटो ट्वेट प्रतिलिपियां  
कृमानुसार।

प्रतिलिपि श्रीमान केन्द्र निदेश महोदय आकाशवाणी लखनऊ को दो प्रतियों  
में हस अनुरोध हे साथ प्रेरित जि लोगानको मेरे वरिष्ठता संबंधी संपूर्ण  
मामले को हस आवेदन पत्र के साथ महा निदेश महोदय को आवश्यक धार्यवाही  
हेतु अनुसारित करने लो कृपा करें।

भवदीया

जि. जूल ता।  
मंसु लता।

नाइट्रोरियन

आकाशवाणी,  
लखनऊ 20040

दिनांक : 20-4-1985

Almari 112.

कृपा

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. .... of 1989(L) (A)  
Smt. Manju Lata Vs Union of India and others. ANNEXURE NO. XIII.

Government of India  
All India Radio's Lucknow  
96789996

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XIII

NOLKO-1(3)/86-S(TREX)

The Director (by name)  
Dordarchan Kondra,  
57 Airbase Flarg,  
Lucknow.

Dated the 13th August, 1986

Subject : Posting of Transmision Executive against  
the post of Floor Manager.

Sir,

.....

Consequent upon the designation of certain posts of  
staff artiste with those of Transmision Executive it has been decided  
to post Mrs. Suman Lata Saxena, Librarian of your office on promotion  
against 15 % promotion quota to the post of Transmision Executive  
against the available post of Floor Manager at your Kondra.

It is therefore requested that the offer of appointment  
to the post of Transmision Executive may kindly be issued to Mrs. S.  
Saxena on usual terms and conditions at the earliest under intimation  
to this office and also to the Directorate.

While issuing the offer of appointment to the post  
of Transmision Executive to Mrs. Suman Lata Saxena, it may be ensured  
that no departmental proceedings are either pending or being contemplated  
and also no vigilance case is pending against her.

She will be on probation for a period of two years from  
the date of her appointment as Transmision Executive.

The date of her joining may be intimated to this office.

Yours faithfully,

(G.K. Chaturvedi)  
Station Director

Revised T/C

Done

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. .... of 1989(L) ANNEXURE NO. ....  
Smt. Manju Lata Vs Union of India and others. XIV  
ASG  
(W)

CHARAN LANKAR  
MANAGING DIRECTOR  
Mo.7V(1981)1/3/MC/5/P

Dated 25th Aug., 83

MEMORANDUM

Reference: Smt. Suman, Librarian (Jr.), Board of Education  
has approached to offer the post of Transcription  
Executive (against the vacant post of File & Manager)  
at Board of Education, Lucknow on the following terms and  
conditions:-

1. The post is a General Control Service Class-III  
(Non-Govt.) and post carries the scale of  
Day Rs. 425-15-00-15-50-20-60-40-20-700-25-  
750 plus other allowances as admissible under  
the rules.
2. The will be appointed in a temporary capacity and  
will be on probation for a period of two years from  
the date of appointment.
3. In the event of her refusal to accept the post  
then she will be debarred from promotion for  
a period of one year and she will have to give an  
undertaking to this effect.
4. If the offer is acceptable to her, she should  
intimate his unconditional acceptance direct to  
the Director, Board of Education, Lucknow by  
12th September, 1983 failing which it would be deemed  
understood that the offer is not acceptable to her.

Charan Lankar,  
Librarian (Jr.),  
Board of Education,  
Lucknow.

(A.D.S.D.M.)  
SUPERINTENDING ENGINEER

Copy to :-

The Station Director, All India Radio, Lucknow  
for information with reference to his letter  
Mo.7V(1981)1/3/MC/5(P) dated 13th August, 83.

Alka  
Shyam

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW  
O.A. Registration No. .... of 1989(L)  
Smt. Manju Lata Vs Union of India and others. ANNEXURE NO. XV

Government of India  
Directorate General : All India Radio  
No. A/87-SI (B)

New Delhi,  
Dt. August 28, 1987,  
ORDER No. 79/87-SI (B)

The Director General, All India Radio, hereby appoints the Transmission Executives, whose names appear in Annexure I to officiate as Programme Executives at the All India Radio Stations, Offices mentioned against each and in Doordarshan in a temporary capacity. These appointments are being made on the recommendations of a Special Departmental Promotion Committee convened on the 25th and 26th August, 1987, in pursuance of the judgement dt. 5.3.1987 delivered by the Central Administrative Tribunal Bench, Jabalpur, in case No. TA/104/86. Since the Recruitment Rules provide promotions on the basis of merit, the recommendations of the Special D.P.C. are based on consideration of merit. In terms of the said judgement, these persons shall be deemed to have been promoted with effect from 18.4.1983, the date on which their junior started officiating as Programme Executive. They will be on probation for a period of two years with effect from the date they take over charge as PEX at the Stations/Offices mentioned against each. Annual Probation Reports on their work and conduct in the prescribed form may be forwarded to this Directorate or Doordarshan Directorate, as the case may be, in accordance with the instructions issued from time to time.

2. Notionally, their pay will be fixed as on 18.4.1983 in the pay-scale of PEX under FR 22C and annual increments allowed in the same scale from that date to the date of their actual taking over as PEX at the places mentioned against each in Annexure I. However, they will not be entitled to draw any arrears of pay and allowances for the period from 18.4.1983 to the date of their actual taking over charge as PEX on the principle of 'no work, no pay', and from the latter date only they will start drawing the pay and increments notionally fixed and allowed, as also allowances admissible thereon from time to time.

3. The promotion and fixation of pay on notional basis with effect from 18.4.1983 shall become effective only after the persons mentioned in Annexure I take over at the Stations/Offices indicated against each.

4. The appointments and the seniority mentioned in Annexure I are provisional and are subject to any changes which may be required to be made in the All India Eligibility List, circulated vide this Directorate's O.M. No. 4(8)87-SI (B) dated 13.8.1987 and dt. 20.8.1987, as a result of representations/objections received, if any, or any other administrative

After 1/2  
J. M.

contd. 2.

ANNEXURE-I

Names of Transmission Executives appointed  
to officiate in the cadre of Programme  
Executive on provisional basis vide Order  
No. 79/87-SI(B), dated 28.8.87

ACO

SC

S.No.	Name of Transmission Executive	Present Posting.	Posting on Promotion
1.	Shri A.S. Sethumadhavan	CBS, AIR, Bombay	AIR, Trivandrum
2.	" Atmaram Manglani	AIR, Jaipur	ESD, AIR, New Delhi
3.	" B.R. Bendigeri	AIR, Dharwad	AIR, Gulbarga
4.	" M.S. Ramanathan	AIR, Madras	AIR, Tiruchi
5.	" Ram Murti	AIR, Almora	CBS, AIR, Kanpur
6.	" R.B. Dabhade	AIR, Nagpur	AIR, Poona
7.	" Om Parkash	AIR, Jalandhar	AIR, Shimla
8.	" Ram Gopal	UDK, New Delhi	DDK, Jaipur
9.	Smt. S.P. Naik	AIR, Bombay	DDK, Bombay
10.	Shri K.P. Phadke	AIR, Sangli	AIR, Sangli
11.	" P.L. Kaul	CBS, Radio Kashmir, Srinagar	Radio Kashmir, Srinagar
12.	" M.N. Goswami	AIR, Guwahati	AIR, Dibrugarh
13.	" E.T. Ramanunny	AIR, Calicut	AIR, Trivandrum
14.	" Ashok K. Manna	AIR, Nagpur	T&PES, AIR, New Delhi.
15.	" M.P. Dakshini	AIR, New Delhi	AIR, New Delhi
16.	" R. Ramachandran	AIR, Tiruchi	AIR, Pondicherry
17.	" S.B. Dash	AIR, Jeypore	AIR, Sambalpur
18.	" S.S. Govindpuri	AIR, Jalandhar	DDK, Jalandhar
19.	" M. Bhaskaran	AIR, Calicut	AIR, Trivandrum
20.	" R.V. Potti	AIR, Trichur	AIR, Calicut
21.	" S.K. Mandal	AIR, Calcutta	AIR, Siliguri
22.	" J.P. Bhatt	Radio Kashmir, Jammu	Radio Kashmir Srinagar
23.	" Budh Parkash	CBS, AIR, New Delhi	AIR, Rohtak
24.	" G. Guhanamasivayam	AIR, Tirunelveli	AIR, Madras
25.	" A.S. Govikar	AIR, Poona	AIR, Panaji
26.	" M. Ravindran	AIR, Calicut	AIR, Trichur
27.	" B.V.S. Murthy	AIR, Vijayawada	AIR, Visakhapatnam

Contd. ....2/-

Alleged TLC

DRG

63. "	Shri C.W. Pathak	AIR, Jalgaon	AIR, Nagpur
64. "	A.V. Subha Rao	AIR, Aurangabad	AIR, Vijayawada
65. "	Dhanjay Tewari	CBS, Kanpur	AIR, Agra
66. "	R.D. Bhargava	CBS, AIR, Jaipur	AIR, Rewa
67. "	Mohd. Jamil Khan	AIR, Jabalpur	AIR, Chhatarpur
68. "	G. Prasad	AIR, Ranchi	AIR, Suratgarh
69. "	J.A. Arulraj	DDK, Madras	DDK, Madras
70. "	S. Poornachandra Rao	CBS, AIR, Madras	AIR, Nagercoil
71. "	G.R. Vittal Rao	AIR, Hyderabad	AIR, Cuddapah
72. "	R.K. Unnikrishnan Nair	AIR, Trivandrum	DDK, Trivandrum
73. "	K.V. John	AIR, Trichur	AIR, Trichur
74. "	S.N. Kapur	DDK, Jalandhar	DDK, Jalandhar
75. "	M.L. Baruah	AIR, Guwahati	AIR, Dibrugarh
76. "	R.C. Das	AIR, Silchar	AIR, Shillong
77. "	B.N. Nandanwar	AIR, Jalgaon	AIR, Nagpur
78. "	Lallu Prasad	AIR, Patna	DDK, Muzaffarpur
79. "	R.D. Chaudhry	CBS, AIR, Patna	AIR, Ranchi
80. "	Ramashish Prasad	AIR, Patna	AIR, Almora
81. "	Rajendra Nath	AIR, Rewa	AIR, Shimla
82. "	Ch. Koteswara Rao	AIR, Port Blair	AIR, Madras
83. "	K.S. Murthy	AIR, Madras	AIR, Tiruchi
84. "	A.C. Ray	AIR, Siliguri	AIR, Calcutta
85. "	C. Panda	AIR, Sambalpur	AIR, Jeypore
86. "	S.K. Sadhu	DDK, Srinagar	DDK, Srinagar
87. "	Th. Leibakacha Singh	AIR, Imphal	AIR, Shillong
88. "	S. Pishak Singh	AIR, Imphal	AIR, Imphal
89. "	K.L. Ramaraju	AIR, Visakhapatnam	AIR, Cuddapah
90. "	G. Madhava Warrier	AIR, Trivandrum	AIR, Trichur
91. "	K.S.S. Raghavan	AIR, Madras	AIR, Pondicherry
92. "	L.C. Chauhan	AIR, Ahmedabad	AIR, Bhuj
93. "	S.M. Raniga	AIR, Rajkot	AIR, Ahmedabad
94. "	K.H. Jadav	AIR, Ahmedabad	DDK, Ahmedabad
95. "	N. Bhadra	AIR, Gorakhpur	AIR, Patna
96. "	M.L. Singh	AIR, Lucknow	AIR, Patna

Contd....4/-

Albort TC

Date  
20/10/08

तेषा भू

म्यानदेश  
ग्रामवाणी  
ग्रामवाणी-शब्द,  
पारिश्रामकी द्वीप  
वर्ष छिल्ली ।

मध्यराजा

SG

६८८ : उचित सामग्री

प्रियज्ञ :- राज्य - प्रभू बारिष्ठा नियार्थि ज्यू दिनांक 20.4.85 तो प्रेषिण  
पत्र हे संदर्भ असे / द्वाव्याकाशीयन - एव्याद्युविव या क्लाऊर ऐनेसर हे व्याद  
पत्र उन्हांतों ठी पदोव्याप्ति ते पहामे पदोव्याप्ति हे तंदर्श असे ।

प्रायाद दो, भेने अपने उपरोक्त एवं दिनांक 20.4.83 द्वारा आपठोद  
तम्बूर्ज बरार्टिप्पा ने अवगत एको उपरोक्त विधि था कि, मुझे, विभाग में  
भैरो शोप्हाद तिथि अधीत 16.10.76 से ही बुकार एको उपरोक्त विधि अवगत  
बारप्लान-सुली में भैरो नाम भैरो एनिष्टों के द्वारा अपनी उपरोक्त विधि  
पारित एवं उपरोक्त विधि अधीत 16.10.76 से ही बुकार एको उपरोक्त विधि अवगत  
प्राप्ति एवं उपरोक्त विधि अधीत 16.10.76 से ही बुकार एको उपरोक्त विधि अवगत एवं  
क्षमता है।

प्रीयाव थी। यह ही दिन पहले ही मुझे विश्वसत तूनों से छात हुआ है। तथा उपर्युक्त विवाहात्मकाम्यक्रिया वरिष्ठता तूनों से प्रमाणित हो गयी। तथा ५ पर नामांकित वाहिनीरियन्त्र द्वारा भी छाती विश्वसत तूनों से ताकतेना लोड। तेषां भी मुलते उपर्युक्त द्वारा "द्वाम्याम्यक-रक्षीत्युटिव" इवं "क्लोर-अनेकर" के पहले पदोन्नति हो गई है। उँहि उपरोक्त होनों पर वाहिनीरियन्त्र आठाश्वापो लक्ष्य विनांकित हो गया। और न ही इनके वदोन्नति ग्रादेश आदि ताक्षर्याक्षि तूनार्थ आकाशवाणी लक्ष्य है तूना-पट पर ही लगाये गये अनः

(55) (A63)

ठहरे पदोन्नति हो जाने दी जानकारी मुझे तभी समय से बड़ी फिल तभी, डिस्ट्रिक्ट अधिकारी, उव वदोन्नतियों दी जानकारों तभी समय हो वह हो पाने था एक बात छारण मुच्य ल्य से पहली हो दी है। ऐस्ट्रिक्ट निदेशक ग्राहाभवाणी लज्जक द्वारा आज तक कभी को वारप्लान-सूची लरक्ष्यों कर्ता दी गई, लाइब्रेरी पदोन्नतियों हे याह वारप्लान-सूची में इको पदलाव आया है और नियमानुसार पदोन्नति हे उपराज्य संगोष्ठी वारप्लान-सूची उर्मगारियों दी जानकारों एवं ग्राहाभवाणी आमंत्रित उन्हें छेत्र लरक्ष्यों की जानी चाहिए।

पोर ग्राहर्य का विषय है कि अधो, ज्यादा, वारप्लान नियारण लम्बाई मेरा प्रार्थना-पत्र आपहे स्तर पर हो विधाराधीन है और उपर नियम किया जाना चाहिए है तब ऐसो विषय परिवर्तियों में मेरे उनिष्ठों के पदोन्नति उन्हा छाँ छाँ व्याय है।

बीमान दी, वपारी वारप्लान नियारण के तरबन्ध में ऐस्ट्रिक्ट निदेशक ग्राहाभवाणी लज्जक से यह मेरे लम्बे पारागार में ऐस्ट्रिक्ट निदेशक अधोदय के अपने पत्र दिनांक 14 अक्टूबर, 81 के द्वारा मुझे मेरी नियुक्ति दिनांक 16.10.84 से रेग्युलर न कर पाने का एक मात्र बारण पूर्णपूर्ण होते हुए किया था कि :-

..... No benefit of adhoc appointment for the purpose of adhoc appointment for the regular basis is granted. Her appointment on regular basis v.e.f. 29.10.76 was made when the regular librarian Suri H.C. Suri was working as Transmission Executive on adhoc basis was regularised as Transmission Executive v.e.f. 29.10.76. She could not therefore be appointment on regular basis prior to 29.10.76.

तुल्य तंदर्श ठेपु ऐस्ट्रिक्ट निदेशक पदोन्नति हे पत्र दिनांक 14 अक्टूबर 1981 दी एक कोटो रेट प्रति संलग्नक नं० । पर संलग्न कर रही है।

प्रौद्योगिक दी, मुझे यह बो जानकारी मिली है कि, "तेल्लुर रेडमिनिस्ट्रीजन्स-स्ट्राईट" पर दिये गये सभी तक्षों को निर्माण लाई छरते हुए अपने नियम दिनांक 5.3.87 द्वारा "हास्तमिशन-स्ट्राईटिक्स" दा एकादश के द्वितीय तात्पुर्य के द्वारा दिये गये सभी तक्षों को निर्माण लाई छरते हुए अपने बोगदाव तात्पुर्य के द्वारा दिये गये सभी तक्षों को निर्माण लाई छरते हुए अपने ते उन्हे "चुनियत" हे पदोन्नति हो जाने के पहले से पदोन्नति दे दी है।

श्रीमान जी, उक्ता किंवद्वय के अनुपालन में, आपने इन्हें अपने पत्र सं० 4/8/87-सत - प्रध्यम [षष्ठी] दिनांक 28. 8. 1987 के भाष्यम से आदेश संदर्भ  
79/87-सत-1; [षष्ठी] ज्ञा पद लिये हुए :-

..... These appointments are being made on the recommendations of a Special Departmental Promotion Committee convened on the 25th and 26th August, 1987, in pursuance of the judgement dt. 5. 3. 1987 delivered by the Central Administrative Tribunal Bench, Jabalpur, in case No. TA/104/86. Since the Recruitment Rules provide promotions on the basis of merit, the recommendations of the Special D.P.C. are based on consideration of merit. In terms of the said judgement, these persons shall be deemed to have been promoted with effect from 18.4.1983, the date on which their junior started officiating as Programme Executive. .....

पर के साथ संलग्नक नं० । में मंकित 117 द्राव्यामि संस्थान एवं व्यूटिव  
को कार्यक्रम निष्पादन के पद पर पदोन्नति दर दो है ।

श्रीमान जी, आपने इती आदेश द्वारा श्री श्य. ती. सान्ध्यान द्राव्यामि  
एवं व्यूटिव आण्डाशाणी लक्ष्य जिन्होंने दिया है। नाम आपके उक्ता पत्र के संलग्नक  
नं० । ऐ इमांक 93 पर मंकित है ग्रीष्म विन्हें छेन्ट्र नियोग आण्डाशाणी लक्ष्य  
ने अपने पत्र इमांक 14 अप्रूष्वर 1981 द्वारा हुए मेरो योगदान तिथि से ऐगुलर  
न छर पाने का सक भाव कारण लिया है। [संलग्नक नं० । जा अवलोकन छर  
कृपा करें। श्री श्री उनके द्राव्यामि-एवं व्यूटिव हे पद पर योगदान तिर  
ही ऐगुलर याक्ते हुए दिनांक 18.4.83 श्वेत-डेली से कार्यक्रम निष्पादन  
अभ्यास छेन्ट्र के लिये पदोन्नति दर दो है। तथा छेन्ट्र नियोग आण्डा  
शाणी ने भी अपने आदेश तिथ्या लिये छोड़ दिया है। - 143/87-सत/टी आर  
दिनांक 11 अप्रूष्वर 1987 द्वारा श्री श्य. ती. सान्ध्यान को पद  
जारी कर दिये हैं।

अंक: अब तिथात विन्हें छेन्ट्र नियोग आण्डाशाणी लक्ष्य द्वारा  
सान्ध्यान विन्हें छेन्ट्र नियोग आण्डाशाणी लक्ष्य द्वारा  
14 अप्रूष्वर 1981 द्वारा द्राव्यामि संस्थान एवं व्यूटिव के  
से ऐगुलर छोड़ा लिया था। ऐ दिनांक 29.10.76  
एवं व्यूटिव के पद पर अपने योगदान तिथि से